

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RP/2020
in
Petition No. 240/GT/2017 &
Petition No. 241/GT/2017

Coram:

Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member

Date of Order: 10th July, 2020

In the matter of

Petition for review of the Order dated 22.1.2020 in Petition No. 241/GT/2017 & 240/GT/2017 for determination of the tariff for Muzaffarpur Thermal Power Station, Stage-I, Unit-2 (110 MW) for the period from COD (15.10.2010) to 31.3.2014 and for Stage-I (220 MW) for the period from 1.4.2014 to 31.3.2019

AND

In the matter of

Kanti Bijli Utpadan Nigam Limited
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi- 110 003

.....Petitioner

Vs

1. Bihar State Power Holding Company Ltd
Vidyut Bhawan, Bailey Road, Patna- 800 021

2. North Bihar Power Distribution Company Ltd
Vidyut Bhawan, Bailey Road, Patna- 800 021

3. South Bihar Power Distribution Company Ltd
Vidyut Bhawan, Bailey Road, Patna- 800 021

....Respondents

Parties Present:

Ms. Poorva Saigal, Advocate, KBUNL
Shri Rohit Chhabra, KBUNL
Shri Shailendra Singh, KBUNL
Shri Rahul Chouhan, Advocate, BSPHCL
Shri Shashwat Kumar, Advocate, BSPHCL



INTERIM ORDER

The Petitioner, Kanti Bijli Utpadan Nigam Limited (KBUNL) has filed this Review Petition against the Commission's order dated 22.1.2020 in Petition Nos. 240/GT/2017 & 241/GT/2017, whereby the tariff of Muzaffarpur Thermal Power Station, Stage-I, Unit-2 (110 MW) for the period from COD (15.10.2010) to 31.3.2014 and Stage-I (220 MW) for the period from 1.4.2014 to 31.3.2019 was determined in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. Aggrieved by the said order dated 22.1.2020, the Petitioner has sought review on the ground that there are errors apparent on the face of the order, raising the following issues:

- (a) Error in computation of fixed charges for Unit-II for the period from 15.10.2010 to 28.3.2012;*
- (b) Non-consideration of the capital cost related to Unit-II and the liability discharged while determining the opening capital cost as on 15.11.2014;*
- (c) Calculation of Depreciation;*
- (d) Calculation of Interest on Loan;*
- (e) Computation of Annual Fixed Charges for 2014-15; and*
- (d) Computation of Debt-Equity ratio.*

3. The Commission heard the learned counsel for the Petitioner on 'admission', through video conferencing on 25.6.2020. Review Petition is admitted on the issues mentioned above. The learned counsel for the Respondent BSPHCL took notice on behalf of the Respondents and prayed for grant of time to file its reply in the matter.

4. The Petitioner is directed to serve the copy of the Review Petition along with this order on the Respondents by **14.7.2020**. The Respondents shall file their reply on or before **24.7.2020**, with advance copy to the Petitioner, who shall file its rejoinder, if any, by **31.7.2020**. The parties shall ensure strict compliance of the due date mentioned above for filing of reply/rejoinder.



5. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S. Jha)
Member

Sd/-
(P.K. Pujari)
Chairperson

